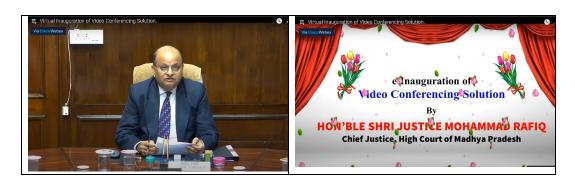
Date: 01st October, 2021

PRESS RELEASE REGARDING E-INAUGURATION OF VIDEO CONFERENCING SOLUTION

Hon'ble Mr. Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh on 01st October, 2021 has e-inaugurated customize video conferencing solution for the High Court of M.P and District Judiciary in august presence of Hon'ble Judges of the High Court, office bearers of various Bar Associations of High Court of Madhya Pradesh, Jabalpur and Bench at Indore & Gwalior, Assistant Solicitor General, Principal District and Sessions Judges of the State of M.P. and their Judicial officers and Officers of the Registry.



The High Court of Madhya Pradesh has procured 1200 licenses and further rate contract of 500 licenses of Cisco WebEx with many new features. For High Court the VC solution is integrated with CIMS system and for District courts, this VC solution to be integrated with the current CIS 3.2 software system. This will give enhanced and improved working efficiency to the virtual hearing system.

The features in brief are as given below:-

- Unlimited number of meetings without any time limit.
- To allow maximum participants, each participant can collaborate with two-way audio & video, chat, poll & content share within a single meeting with participants joining from PC, laptop, mobile devices like android/iOS over an app using 3G/4G Broadband / ILL (internet lease line).
- The solution is online, real-time collaboration tool with features like; public & private chat video, voice, audio, screen sharing, Document or presentation sharing, recording, etc., content annotation.

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- This solution is having inbuilt webinar functionality to live stream meetings and Court proceedings.
- The platform has a stage/advanced layout so that some of the key stakeholders during the meeting can be pinned on screen so that they are also visible during the meeting.
- Solution is provided with customized home page with logo of High Court of M.P.
- Integrated with the custom interface with fixed VC Link through the website of the High Court.
- Customize the name of Advocates/participants before joining meeting, the format will be pre-defined and once someone clicks on URL or click on "Join VC" link, they will be prompted with a form with drop-down to select their case number, their identity and enter their name before entering the lobby or the court hearing. It will help the Judges and court master to quickly identify the correct participants for respective case.
- Customize solution will provide the customized report option where administrator can simply select the court room, enter the date and time period and generate report of all participants who have visited that meeting room. The report can be customized as per requirement such as joining time of participant, VC duration of participant, IP address of participant etc.
- Customize the way Petitioners/Respondents join Virtual Court Case hearings. Allowing moderators / hosts to better manage the participants.
- Ability to plan Virtual Court Case hearings using CIMS software of the High Court.
- Plan dedicated video conferencing sessions per Court Room.

The VC solution which is launched today will help in providing user-friendly services to all the stakeholders.

Sd/-(F.H. QAZI) CPC High Court of Madhya Pradesh